

Under the Scheme, a composite loan of Rs. 6500/- can be sanctioned to borrower in the decentralised sector provided he satisfies eligibility criteria.

The individual weaver who satisfies the above criteria laid down will be eligible to obtain loans under the Scheme.

**Representation received from Nidubrolu Primary Weavers' Co-operative Society Ltd.**

3445. SHRI PRAGADA KOTAIAH : Will the Minister of FINANCE be pleased to state :

(a) whether representations have been received from Nidubrolu Primary Weavers' Cooperative Society Ltd. requesting Government to direct the nationalised banks to pay 5 per cent interest on their credit balances in their saving accounts with the banks; and

(b) if so, what are the details of action taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI) : (a) and (b) National Bank for Agriculture and Rural Development (NABARD) has reported that a representation was received from Nidubrolu Primary Weavers' Cooperative Society Ltd., for payment of interest on the deposits kept by them with Guntur District Central Cooperative Bank Branch and Indian Bank at Ponnur. NABARD has taken up the matter with District Central Cooperative Bank and Reserve Bank of India to ensure that prescribed rates of interest are paid on deposits on the basis of interest rate directives of the Reserve Bank of India. In the terms of directive of Reserve Bank of India dated 27th December, 1985, Primary Cooperative Credit Society which is being financed by a commercial bank, is eligible to open Savings Bank Account with commercial banks and is entitled to 5 per cent Savings Bank interest.

**Restrictions on Export of items manufactured with foreign collaboration**

3446. SHRI YASHWANT SINHA : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that while selling technology, a number of restrictions are imposed by the foreign companies;

(b) whether it is also a fact that the country importing technology has no choice but to accept those conditions;

(c) whether one such condition is that exports cannot be made to countries in which the foreign collaborator has similar arrangements and/or manufacturing facilities; and

(d) if so, what steps are contemplated by Government in this regard ?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU) : (a) to (d) With a view to ensuring that foreign collaboration proposals conform to the policies of Government, the entrepreneurs are required to take note of the guidelines laid down by Government in negotiating proposals for import of technology. While issuing approvals for foreign collaboration, a set of standard conditions are also stipulated, which includes a condition that "export shall be permitted to all countries except where the foreign collaborator has existing licensing arrangement for manufacture; in the latter case, the countries concerned shall be specified". No deviation is normally permitted from these standard conditions, except in special circumstances. Moreover, a specific condition is also incorporated in the approvals that the entrepreneurs should make the approval letter a part of the foreign collaboration agreement to be executed by him and the foreign collaborator, and only those provisions of the agreement which are covered by the approval or which are not in variance with the provisions of that letter shall be binding on the Government of India, or the Reserve Bank of India.

**Monitoring of Export Obligations of Companies**

3447. SHRI YASHWANT SINHA : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that many a time export obligations are imposed at the time of issuing industrial approvals like industrial licences, foreign collaboration agreements, clearance under MRTP Act provisions, import of capital goods, etc.;